

Sir. They had served a notice for strike on 16-7-1967.

(b) The main demands of the Pilots were—

- (i) payment of dearness allowance on the same scale as applicable to Air-India Pilots.
- (ii) payment of Overseas Operations Allowance.

(c) A settlement has since been reached with the Pilots under which the question of D.A. will be referred to an arbitrator to be mutually agreed upon and the other issues to adjudication. The strike notice was withdrawn on 31-7-1967.

Uncultivable land in Bihar

*1664. Shri Sitaram Kesri: Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that large tracts of land in the drought-affected areas of Bihar have remained uncultivated due to the shortage of cattle wealth which has been considerably depleted due to deaths and undernourishment during the drought period;

(b) if so, the total area of such land; and

(c) the steps which the Central and State Governments have taken or propose to take to provide relief to the affected agriculturists to reimburse the cattle wealth and to bring all the cultivable land under the plough?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): The information has been called for from the Government of Bihar and will be placed on the table of the Sabha as soon as available.

Pilots of Kalinga Airways

*1665. Shri B. R. Singh Deo:
Shri D. N. Deb:
Shri D. Amat:

Shri G. C. Nalk:
Shri N. K. Sanghi:
Shri Y. A. Prasad:
Shri D. N. Patodia:

Will the Minister of Tourism and Civil Aviation be pleased to state:

(a) whether it is a fact that a good number of experienced pilots are without a job as a result of the closure of the Kalinga Airways;

(b) if so, whether Government have taken any steps to utilise the services of these pilots; and

(c) if not, the reasons therefor?

The Minister of Tourism and Civil Aviation (Dr. Karan Singh): (a) Kalinga Airlines hold a non-scheduled permit valid upto 31st March, 1968. Their contract for supply dropping operations in NEFA has not been renewed beyond 30th June, 1967. Government have no information whether the services of any of its pilots have been dispensed with.

(b) and (c). A final decision in regard to the future arrangements for supply dropping in NEFA has not yet been taken. It is not possible to indicate at this stage to what extent it will be possible for Government agencies and undertakings to utilise the services of the Kalinga pilots.

Reorganisation of land revenue unit in Delhi

*1666. Shri Shri Chand Goyal:
Shri Randhir Singh:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is proposed to reorganise the land revenue unit of the Delhi Administration in order to wipe out arrears of work and bring revenue record up-to-date;

(b) whether it is a fact that there have been no collections of land revenue for the last 15 years from Delhi's 357 Villages; and